

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Dated the 12th October, 1993

CORAM.

HON'BLE MR N DHARMADAN, JUDICIAL MEMBER

AND

HON'BLE MR R RANGARAJAN, ADMINISTRATIVE MEMBER

D.A. 591/92

M George Joseph

Applicant

Mr PV Mohanan

Advocate for applicant

Vs.

1 The Director General
Indian Council of Agricultural
Research (ICAR), Krishi Bhavan,
New Delhi.

2 The Director,
Central Institute of Fisheries
Technology, Kochi. Respondents

Mr P Jacob Varghese Advocate for respondents.

JUDGMENT

N DHARMADAN, J.M

Applicant has approached this Tribunal invoking the jurisdiction under Section 19 of the Administrative Tribunals Act of 1985, challenging Annexure-1 notification, issued by the Administrative Officer on 3rd April, 1992 for filling up a post of Assistant Administrative Officer by selecting a Scheduled Tribe candidate, on the ground that the 7th point under the roster, which is occupied by the applicant, is not reserved for ST candidate and the entire selection proceedings now initiated pursuant to Annexure-1 are illegal.

2 At the time when the case was taken up for final hearing, it was felt that the application is premature and the grievance of the applicant will arise only when

further actions are initiated by the Administrative Officer to fill up the post of Assistant Administrative Officer.

3 However, learned counsel for applicant submitted that the application may be closed for the time being, in the light of the statement in para-7 of the reply statement that there are no suitable ST candidates for promotion to the post of Assistant Administrative Officer under the 2nd Respondent Institute and candidates belonging to ST are also not available in other ICAR Institutes or ICAR Headquarters for getting on deputation basis.

4 Accordingly, we record the above statement and close the D.A.


R RANGARAJAN
ADMINISTRATIVE MEMBER

12-10-93


N DHARMADAN
JUDICIAL MEMBER
12.10.93

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